

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Vinayaga Infra Ltd

MAIN PETITION NUMBER : CP/430/IB/2018
(IA/MA) APPLICATION NUMBERS

IA/1522(CHE)/2024

ORDER

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Applicant.

This application has been filed seeking extension of the liquidation timeline till 06.07.2025.

It is stated that the assets of the Corporate Debtor have been liquidated and distributed to the stakeholders.

The liquidation process could not be completed due to pendency of a case filed by SFIO, where Corporate Debtor has been arrayed as Accused No.41.

Having regards to the reasons stated in the application, the liquidation timeline is extended till 06.07.2025.

IA/1522(CHE)/2024 is **disposed of**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**